

THE HIGH COURT OF MEGHALAYA
SHILLONG

C I R C U L A R

Dated Shillong, the _____ March 2019

NO.HCM.II/89/2014-Estt/_____: In supersession of all previous Circulars and Orders notified in this regard, it is impressed upon all concerned that, henceforth, all casual leave applications and permission to leave station of Judicial Officers, posted in the respective Districts, shall be granted by the District & Sessions Judges.

However, leave applications viz. casual, commuted/ earned & permission to leave station of the District & Sessions Judges, including earned/ commuted leave applications of Judicial Officers, shall be forwarded to this Registry for placing the same before the Hon'ble Portfolio Judges.

By order,

REGISTRAR GENERAL

Memo No. HCM.II/89/2014-Estt/ 1315A

Dated Shillong, the 22nd March 2019

Copy for information to: -

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
3. The Joint Registrar-OSD, High Court of Meghalaya, Shillong.
4. The District & Sessions Judge, Nongpoh/Shillong/Jowai/Nongstoin/Williamnagar/Tura/ Ampati for compliance; and with a request to bring the contents of this Circular to the knowledge of the Judicial Officers within their Judgeships.
- ✓ 5. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
6. Office File.


REGISTRAR GENERAL